

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 70/2017 in
OA 4657/2014
MA 844/2017
MA 845/2017

New Delhi, this the 14th day of March, 2017

Hon'ble Mr. P.K. Basu, Member (A)

Madhuri Dabral, aged 53 years
D/o Shri B.P. Dabral
Non-Functional Selection Grade Officer of
the Indian Postal Service, Director
(Training, Welfare and Sports)
Department of Posts,
Ministry of Communications and
Information Technology,
Dak Bhawan, Sansad Marg,
New Delhi-110001

....Applicant

Versus

Union of India through Secretary
Department of Post, Dak Bhawan,
Parliament Street,
New Delhi-110001

... Respondent

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the
order dated 26.09.2016 passed in OA 4657/2014.

2. I have gone through the RA. I do not find anything in RA
which suggests an error apparent on the face of the record or
any other sufficient reason for a review. In this regard, the
Hon'ble Supreme Court has settled the law. I refer, in particular,
to the judgments of the Hon'ble Supreme Court in **Kamlesh**

Verma Vs. Mayawati and others, (2013) 8 SCC 320 and
State of West Bengal and others Vs. Kamalsengupta and another, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(P.K. Basu)
Member (A)

/dkm/